

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 129**  
**(IB)-2844/ND/2019**

**IN THE MATTER OF:**

Continuous Dyeing & Printing Mills ... **Applicant/Petitioner**

and

Bhavika Apparels Private Limited ... **Respondent**

**Order under Section 9 of IBC.**

**Order delivered on 12.02.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**  
**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Mani Bhushan Sinha, Mr. Sunil Kumar,  
Mr. Pranab Prakash, Advocates

For the Respondent :

**ORDER**

The order dated 09.02.2021 records that submission made by Learned Counsel for the Corporate Debtor states that e-filing of the documents could not be done due to technical issues. He sought one or two days' time for completing the process till date. The said documents are not come on record through e-filing as undertaken. Learned Counsel for the applicant states that the copy was received on 09.02.2021, which has a proof of filing of the same date. Today none appears for the Corporate Debtor.

List on 04.03.2021.

No further adjournment will be granted.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**  
MUKESH

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**